

ITEM NO.1708

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 1894/2020

MOHIT GUPTA & ORS.

PETITIONER(S)

VERSUS

SIYA RAM & ORS.

RESPONDENT(S)

(IA No. 93133/2024 - APPLICATION FOR CONDONATION OF DELAY IN
FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 86240/2024 - APPLICATION FOR SUBSTITUTION
IA No. 196958/2019 - EXEMPTION FROM FILING O.T.
IA No. 93132/2024 - SETTING ASIDE AN ABATEMENT)

Date : 20-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH
[IN CHAMBER]

For Petitioner(s) Mr. Manish Gupta, Adv.
Ms. Deepti Verma, Adv.
Mr. Rishabh Rai, Adv.
Mr. Prateek Gupta, Adv.
Mr. Sanjay Mangal, Adv.
Mr. Pramod Chandra Gupta, Adv.
Ms. Divyshikha Singh, Adv.
Mr. Arpit Shukla, AOR

For Respondent(s) Mr. Sudhir Mendiratta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners seeks and is granted four
weeks time to take appropriate steps for filing spare copies of the
interlocutory applications.

(JAGDISH KUMAR)
COURT MASTER (SH)

(VEENA RANI NAGPAL)
BRANCH OFFICER